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* **IN THE HIGH COURT OF DELHI AT NEW DELHI****24&25**

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ITA 629/2015 & CM 16543/2015, 16544/2015

COMMISSIONER OF INCOME TAX, (CENTRAL II)..... Appellant
Through: Ms. Suruchi Aggarwal, Senior Standing
counsel with Ms. Lakshmi Gurung, Junior
Standing counsel.

versus

P.D ASSOCIATES (P). (LTD).

..... Respondent

And✓ **ITA 630/2015 & CM 16545/2015, 16546 of 2015**

COMMISSIONER OF INCOME TAX, (CENTRAL II)..... Appellant
Through: Ms. Suruchi Aggarwal, Senior Standing
counsel with Ms. Lakshmi Gurung, Junior
Standing counsel

versus

P.D ASSOCIATES (P). (LTD).

..... Respondent

CORAM:**HON'BLE DR. JUSTICE S.MURALIDHAR****HON'BLE MR. JUSTICE VIBHU BAKHRU****ORDER**

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24.08.2015

1: In view of the order passed by this Court on 20th July 2015 in ITA No.
444 of 2015, no substantial question of law arises for determination by the



Court in these appeals.

2. The appeals and the applications are dismissed.

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S.MURALIDHAR, J

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VIBHU BAKHRU, J

AUGUST 24, 2015

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